(i) A copy each of the following Notifications of the Ministry of Finance (Department of Revenue), under section 38 of the Central Excises and Salt Act, 1944: —

(i) Notification G.S.R. No. 1421, dated the 18th November, 1961, publishing the Central Excise (13th Amendment) Rules, 1961.

(ii) Notification G.S.R. No. 1445, dated the 9th December, 1961, publishing the Central Excise (14th Amendment) Rules, 1961.

[Placed in Library. *See* No. LT-3510/62 for (i) and (ii).]

NOTIFICATIONS UNDER THE NAVY ACT, 1957

THE DEPUTY MINISTER OF DEFENCE (SHRI K. RAGHURAMAIAH) : I beg to lay on the Table: —

(a) A copy of the Ministry of Defence Notification S.R.O. No. 46, dated the 30th January 1962, publishing the Maintenance of Wives and Children (Rate of Deduction from Pay) Regulations, 1962, under section 185 of the Navy Act, 1957. '

(b) A copy of the Ministry of Defence Notification S.R.O. No. 89, dated the 3rd March, 1962, publishing a corrigendum in Government Notification S.R.O. No. 46, dated the 30th January, 1962.

[Placed in Library. See No. LT-3551/62 for (a) and (b).]

(c) A copy each of the following Notifications of the Ministry of Defence, under section 185 of the Navy Act, 1957: —

(i) Notification S.R.O. No. 389, dated the 12th December, 1961, publishing the Navy (Disposal) of Private Property Regulations, 1961.

[Placed in Library. *See* No. LT-3512/62.]

(ii) Notification S.R.O. No. 390, dated the 13th December, 1961, publishing the Navy (Authorised Deductions) Amendment Regulations, 1961.

[Placed in Library. *See* No. LT-3513/62.]

REPORT (1962) OF THE IMPORT AND-EXPORT POLICY COMMITTEE

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): Sir, on behalf 0f Shri K. C. Reddy, I beg to lay on the Table a copy of the Report (1962) of the Import and Export Policy Committee. [Placed in Library. *See* No. LT-3547/62.]

FORTY-FIRST REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1961-62)

SHRI R. P. N. SINHA (Bihar;: I beg. to lav on the Table a copy of the Forty-first Report of the Public Accounts Committee (1961-62) on the Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil),. 1959-60.

ANNOUNCEMENT *RE* RESIGNATION BY A MEMBER

MR. CHAIRMAN: I have to inform members that Shri M. D. Tumpalliwar, a member representing the State oi Maharashtra, has resigned his seat in the Rajya Sabha with effect from the-12th March, 1962.

THE HINDI SAHITYA SAMMELAN" BILL, 1962—*continued*

MR. CHAIRMAN: We have spent about three hours already and I have before me a large number of speakers. 1 hope they will take the minimum time possible, not more than ten minutes.

SHRI N. R. MALKANT (Nominated): Sir, the amendments moved by the hon. Member are very good and are acceptable to me but I wish to draw attention to certain aspects in this connection. The first amendment is, on page 3, lines 11 to 14, the following be substituted, namely:

> "to promote the spread of Hindi language and to develop it and secure its enrichment in the manner indicated in article 351 of the Constitution;"

and article 351 says, at the end, "by drawing, wherever necessary or desirable, for its vocabulary primarily on Sanskrit and secondarily on other languages ----" I find that this is done in a way which appears to me rather unsatisfactory. I do not know in what way, on what basis and on what principle they draw upon Sanskrit. As far as I know, raw words, unsuitable words are taken from Sanskrit and, as it were, put artificially into the Hindi language. I do not know who does it; perhaps Hindi experts do it; experts select these words from Sanskrit and put them in. I have toured a little in India and I find on Railway Stations words used which are very strange from my point of view. Whatever may have been done in Hindi literature or language, the words used on the Railway stations to my mind are out of place. Where we have to use the word "in" they would say "pravesh" instead of "andar". For a waiting room, for instance, thev would say, "Prateek-shalava" while I would say, "Aram-ghar" or "Aramkhana". "Thakarghar" or "Thakarkhana". This is something I cannot understand and my friend, Akbar Ali Saheb, will not be able to pronounce it even. For instance, for latrine, they would use the word "Shauchalaya". When I was a young man, we used to talk of Himalaya, Vidyalaya— very noble things but now you have brought it down to "Shauchalaya". These are very strange things to me. There is a common -word for it, "Paikhana" or "Sandas" but you insist on calling it a "Shauchalaya". For a vegetarian refreshment room, one would say "Vaishnav Bhojanalaya", but you use the term Shakahari Bhojanalaya". To me it means something very strange. A Travelling Ticket Examiner, for example, is called "Ticket Bhraman Nireekshak". Now, what is all this? You can certainly draw upon Sanskrit and you are welcome to do that. I often go to colleges and universities and there also the words used for "Principals" and "Professors" are so out of the way, so bizarre that I cannot understand them. I have got to be told by others that this means "Principal" and the other means "Professor". Though we must draw primarily from Sanskrit we must do it on a very sensible basis; we must use our commonsense about it, about what can come in and what cannot come in for common use. On the other hand, my complaint is that sufficient effort is not made to draw from other languages. I think hardly any effort is made to draw from other languages. I do believe that they draw to some extent from English; they draw to a large extent from Sanskrit but hardly any effort is made to draw from any other language. I am of the view, I may be wrong about it, that as soon as Hindi becomes the national language it will not be the language which is spoken today in Hindi-speaking areas. It will not be by any means the U.P. Hindi; by no means it will be the Allahabad Hindi. I rather think— and I suggest it very seriously—that perhaps we have to go through four paces, four styles of Hindi. I rather think that the style of Bengal, Assam and Orissa would be a special style, peculiar to that area. I rather think that the style evolved by the four States in the South will be peculiarly its own style of Hindi with their emphasis upon Sanskrit, but I hope it will be a sensible emphasis upon Sanskrit. I rather think that Gujarat and Maharashtra will have their own style with a bit of Urdu and the style of the Hindi-speaking areas would or should contain a great deal of Urdu. Punjabis

speak nothing but Urdu; they fight even in Urdu. The people in the Hindi-speaking areas speak a great deal of Urdu but when they begin to talk Hindi today it is all stilted, artificial, ununderstandable. I rather think that if there are these four styles, a fifth style, the last style or ihe final style might evolve and emerge out of these but not the Allahabad style, by no means the U.P. style. It is not going to be the national style. I, therefore, suggest, and I hope you will accept that suggestion though I have not moved any amendment, that the headquarters of this Sammelan should never be Allahabad. It should have been the last place. To my mind it would be far better to have it in Hyderabad. It is just at the centre between the north and the south. When I go to Hyderabad I do not feel that I am either in the North or in the South. Nobody feels he is out of place or in a regional place there. If I go to Kerala I feel I am in a different place or if I go to Tamil Nad I feel I am very much in a different place but if I go to Hyderabad I feel quite at home. I rather think that this place Allahabad has a tradition of its own and as Kakasaheb said—not a very pleasant tradition—if you want that the tradition should be changed, that the prejudice should be removed *viz.,* that U.P. is trying to thrust its own style, its own language, upon the South, the best thing is to shift the headquarters from Allahabad to Hyderabad. I hope you will accept it.

One more suggestion I would like to make with regard to the composition of the Sammelan. I do not know exactly what the composition is or is going to be. Kakasaheb could not tell me. He said too many U.P. people are there, too many Allahabad people at present.

SHRI ARJUN ARORA (Uttar Pradesh) : As a matter of fact, too many Daraganj people. Daraganj is a locality of Allahabad.

SHRI N. R. MALKANI: Perhaps he is right; thank you very much.

SHRI AKBAR ALI KHAN (Andhra Pradesh): That is still worse.

SHRI N. R. MALKANI: Very much the better for my argument. The Sammelan will not be representative at all. So I would suggest a different composition to the Sammelan. I would say that the Chairman of the Sammelan should be from a state which is not Hindi-speaking, preferably a person from Tamil Nad. I would say that the Secretary of the Sammelan should be a lady and I would suggest very seriously that the membership should be mostly from ladies. I find they are far more national so far as language is concerned. And I would also say— you may not like it in this House— that I would not put in very many M.Ps, and MLAs. I would put in only the minimum number, not more than 5 per cent, of M.Ps, and M.L.As. They create a good deal of confusion by their double thinking and talking. I found that the ladies in the South were very receptive and they are learning Hindi, maybe on the sly, maybe openly, but with great enthusiasm. It is only the so-called politicians who raise trouble, create confusion, bewilder the electorate and bewilder the public. I would, therefore, say, compose it differently; make the Secretary a lady; make the Chairman a person from, maybe Tamil Nad, or from a State which is not a Hindi-speaking area at all, see to it that the Sammelan consists mostly of women, and see to it that you have very few politicians in it. If you compose it that way, I think it will work more sensibly. In any case if it were to use Sanskrit words it should use them in a sensible way; if it were to use other words, it could draw upon Tamil, it could draw upon Malayalam or it could draw upon all the other languages. I make these suggestions in all humility and I hope the hon. Minister when he forms the new Sammelan would consider them and see what he can do about them.

SHRI K. SANTHANAM (Madras;: Mr. Chairman, I am as eager as any other Member that Hindi should make rapid progress and play the role assigned to it in the Constitution. I am also aware thai the Hindi Sahitya Sammelan is an old institution which deserves to be rescued. As the hon. Minister put it, it has to be rescued. At the same time I am not sure that the present Bill performs only these two functions. If the object of the Bill, if the actual purport of the Bill is to promote Hindi and to rescue the Sahitya Sammelan, I would not have troubled the House but after a careful reading of the Bill, I think it goes far beyond these two objectives and in some respects it does not fulfil its objectives. And I wish to point this out to the hon. Minister so that he may consider if it is necessary to reshape the Bill. After all, there is nothing so urgent about this Bill. It can be taken up more leisurely.

For instance, in clause 6 it is said that this Sammelan will arrange for the holding of examinations through the medium of Hindi language and to confer degrees, diplomas and other academic distinctions, to establish and maintain schools, colleges and other institutions for instruction in Hindi language and Hindi literature and also to affiliate schools, colleges and other institutions for its examinations. It means that this becomes practically a university. Sir, I have no objection if the Sammelan is converted into a Central Hindi University but then the Act should provide for all the necessary provisions to see that it becomes a proper university. All the provisions which are to be found in the Delhi University Act, the Aligarh University Act or the Banaras Hindu University Act should be incorporated. But they are not to be found here and to convert this into a university in this manner is not correct. I wonder if it is intended at all. And if not, this Bill gives it wide powers. For instance, hitherto I believe that the Sahitya Sammelan was giving only certain types of degrees, diplomas or distinctions but now under this clause it can confer BA., M.A., Ph.D. or other degrees, which are conferred by the regular universities and unless these degrees are given under proper limitations there will be an academic chaos in this country. Again, the Sahitya-Sammelan is empowered to affiliate institutions having for their object the promotion of Hindi language and[1] Hindi literature. By giving this Sammelan this charter, it will become-almost the premier institution for promoting Hindi in all States. I do not see why it should enter the field which is already being well served by other institutions. For instance, the Dakshin Bharat Hindi Prachar Sabha has established itself in all the four States in the South and if this Hindi Sahitya Sammelan is allowed to start its own organisations in the South, it will lead to all kinds of disputes. There should have been a: separate provision in the Bill saying that it should expand and affiliate institutions only in areas which are-not served by equally good institutions

SHRI N. R. MALKANI: There is an amendment to that effect.

SHRI K SANTHANAM: That is only for purpose of co-operation. They will-start an institution in Madras and ask the Dakshin Bharat Hindi Prachar Sabha, "Please come and co-operate with us". I do not want that. If this: Sammelan is to extend its activities, its expansion should be limited to those areas of the country which are not served already. I hope the position of the Dakshin Bharat Hindi Prachar Sabha will not be prejudiced by the fact that it has not been found necessary to put it under an official receiver, The fact that the Hindi Sahitya Sammelan has been put under an official receiver does not entitle it to become the primary or the principal agent of the Government of India for the spread of Hindi. I think the scope should be limited and there should be a specific provision saying to what extent it should

extend its activities, to what areas and under what restrictions.

Now, Sir, I come to that portion where I think it does not actually fulfil the purpose. Take, for instance, the Governing Body. It is said in clause 7 that the Governing Body shall consist of such number of persons not exceeding fifty-five as the Central Government may from time io time determine, of whom not more than seven shall be nominated by the Central Government from among educationists of repute. That is all right; out of the 55 seven will be Government nominees.

What is the composition of the other 48 members? In the later clauses nothing is given. The temporary Governing Body or the first Governing Body, as it is said, is not empowered to define the character of the other 48 members, whether they should be taken from representatives of universities or other institutions or otherwise. There is only a provision to have a list of members elected. Are we to understand that all the 48 people are to be elected from a list which is to be prepared by this Governing Body? Otherwise, there should be a specific provision. The first Governing Body will not have any power to define the composition of the Body, for instance, whether •other universities will have representatives, or other organisations will have representatives or in some othgr way. Unless it is intended that all the 48 members of the Governing Body should be elected from the list of members, the provisions are very defective. I do not know what is intended. They cannot make rules for the composition of the Governing Body because it is the Governing Body. Unless you give further powers to somebody else, either to the Government or to some other body, to say who the other 48 members should be, we will be in a difficult position.

Then, again, this ls delegation of the most objectionable character. One

Governing Body is to be created. It has to create another Governing Body and make an entire Act. Practically this Bill amounts to constituting a Governing Body to create an Act for the Sammelan. I do not think that to this extent delegated legislation should be allowed. It should, say broadly speaking, be for limited objectives. By all means let them make rules, let them make regulations, but a whole Act cannot be entrusted to a temporary Body which will expire as soon as it has created a new Act.

Then, Sir, there is nothing said about finance. There is no Financial Memorandum attached to this Bill. What exactly is the intention? Now, the fact that this is given a charter will almost imply that the main finance will have to come from the Government of India. Is it the intention or is it not the intention? Hereafter, once you give the Central parliamentary charter, then the flow of funds from non-official sources will dry up and the funds will have to be given by the Government of India. The hon. Minister did not say what exactly is the intention of the Government whether it is his idea merely to give it a charter without proposing to give substantial financial aid or is it proposed to give substantia] finaricial aid. To what extent will it be treated on the same footing as the other Central Universities or other Central institutions, technological institutes and others? Will they slowly allow this institution to become practically a Central Government financed institution?

Then, Sir, I have to say a word about two other matters. In an amendment tabled by the Minister it is said:—

> "to work for the promotion, development and advancement of Devanagari script, and to print and publish literature of other Indian languages in Devanagari script;".

It has been explained that this clause is not intended to replace any other script. It is only as an additional provision. Of course, as an additional provision, there is no particular harm. But I ask, what is the object? Now, take, for instance, Tamil. People in the Hindi areas want to learn Tamil. What is the good of giving them one or two books in Devanagari script, while the entire literature—magazines, newspapers, etc.—is going to be published in Tamil? Unless the Hindi people learn the Tamil script, they will practically be confined to one or two books which are to be in Devanagari script. Therefore, unless the spread of Devanagari script is intended to replace in course of time and gradually the existing script, the other thing would be a waste of effort. By merely publishing one or two books in Devanagari script, it does not spread either Tamil or Devanagari. It does not promote interchange, because the bulk of the literature is going to be in the regional script. In the case of Telugu, it is in Telugu and in the case of Tamil it is in the Tamil script. Then, you must encourage people to learn the script first and then learn the language. After all, you can learn any script in one week. I learnt Telugu, I learnt Urdu, I learnt Bengali. In the course of a week I learnt all the scripts. It is the language taht is the real difficulty. The problem in India is that of language, not of script, and to introduce this problem of script is to confuse the issues altogether. Therefore, I suggest that they should be very careful about this because there is already a big agitation in the South. It is alleged that they wanted to impose the Hindi language and now they are trying to impose Devanagari script. Of course, it is not intended. I realise that it is not the intention of the Government to impose any script on anybody. But this very proposal, while it is purposeless and is not going to serve any national purpose, creates unnecessary alarms and I do not see any reason why this should be done, because the entire country is going to learn Devanagari script, because Hindi is going to be a compulsory language. We are going to learn Hindi and we are going to-learn Devanagari script. Every child in this country, to whichever State it may belong, is going to learn Devanagari script and. therefore, there is no purpose in saying all this in the amendment.

Only one thing more. In this Bill, there is no mention of the international numerals. After great deliberation, we have decided that for all national purposes only the international numerals should be used. I think the Hindi Sahitya Sammelan is one of those institutions which has opposed the international numerals or their use. It has been insisting that only the Hindi numerals should be used. If it is going to be an all-India institution and wishes to serve the spread of Hindi throughout India, it must accept the international numerals, because on that point there cannot be anv doubt or confusion. The entire statistical tables of banks, commercial institutions, etc. will be-upset, unless the international numerals become the sole numerals in all books. Of course, if it is only confined to U.P.. I would not say anything. Now that you propose to convert it into an all-India institution and allow it to open branches and affiliate other institutions, you must see that in alt its publications it adopts the international numerals.

One more word and I shall finish. I think that the Hindi Sahitya Sammelan can spread Hindi only to the extent that Hindi is linked with Sanskrit. The words which Mr. Malkani mentioned particularly are not Sanskrit. They are more new constructions or improvisations. Unless Hindi and Sanskrit are promoted together, so that the intermingling of the two is promoted. Hindi itself will not spread. One of the greatest misfortunes of this country is that Sanskrit is least cultivated in areas which

have Hindi as the mother-tongue and, therefore, Hindi has not progressed as far as the other languages which have derived their inspiration from Sanskrit. These two languages—Sanskrit for the past and English for the present—are fundamental for the progress of Hindi. Unfortunately, these two are at a discount in the Hindi States and, therefore, it is good if the Hindi Sahitya Sammelan, as part of its duty, derives more and more inspiration from Sanskrit and makes it more and more acceptable to all the States which derive a similar inspiration from Sanskrit.

In these respects, I think the Bill requires to be redrafted, amplified and limited also. Therefore, I would earnestly suggest to the Minister that he should take time to consider all the aspects. Probably he had no time. He was busy otherwise and he had no time to look into the Bill carefully. There is no reason why he should force it through in this House. Probably the other House also may not be ready to consider it and may leave it to the new Parliament. I think a Joint Select Committee must be allowed to sit to consider the Bill and see that it does not require any amendments in the near future.

SHRI J. C. CHATTERJI (Uttar Pradesh) : Mr. Chairman, I would like to point out one thing. It appears from the drafting of the Bill and the amendments suggested from time to time during the discussion that the Bill has been drafted rather hurriedly and that it is being hurried through the House. The Hindi Sahitya Sammelan is a big institution of national importance, and it is of fifty years' standing. But a crisis has arisen, that is why all these things are happening unfortunately. During the discussion in the beginning, there were two amendments suggested. As a result three amendments were suggested by the hon. Minister himself to cover up those points raised in those amendments. Later on during the discussion further things appeared, and two more amendments were proposed by the hon. Minister himself. This also shows that the thing was done rather hurriedly, and that is why I say that in such an important matter it should net be done very hurriedly. There should be scope for discussion both inside the Parliament and outside. That is why I would very humbly suggest that this Bill should be referred to a Joint Select Committee, as suggested by the hon. Member, Mr. Santhanam, and then there will be scope for public discussion as well, and the Bill can take its proper shape only after that sort of discussion is carried on, because I again say that the matter is of great national importance and at the same time, it requires some thorough examination of the whole thing.

Sir, first of all the Government will nominate a Governing Body for the rebuilding of the institution. As regards the personnel of that Body also, there should be some thought given, some discussion, and some public opinion, etc. should be heard before it is done. Again, there is clause 10 which empowers the whole institution to be taken over by the Government at once. That is also a great responsibility on the part of the Government. Because of all these things, I would request the hon. Minister to refer the Bill to a Joint Select Committee of both Houses of Parliament, and after that the Act may be passed. That is *my* humble suggestion.

श्री दयाल दास कुर (मध्य प्रदेश) : माननीय सभापति महोदय, आ इस सदन के सामने जो यह विधेयक हिन्दी साहित्य सम्मेलन के नाम से केन्द्रीय शिक्षा विभाग ने प्रस्तुत किया है उसका मैं हार्दिक समर्थन करता हूं। यथार्थमें इस विधेयक को आज से पूर्व सदन के सामने आना चाहिये था, हो सकता है किसी कारण से यह देर हुई और आज शिक्षा विभाग को इस को लाने की आवश्यकता प्रतीत हुई। इसमें कोई सन्देह नहीं है कि हिन्दी भाषा को बढ़ाने में काशी

[श्री दयाल दास कुरें]

नागरी प्रचारिणी सभा और हिन्दी साहित्य सम्मेलन, प्रयाग ने कोई कमी देश में नहीं रखी। हिन्दी साहित्य सम्मेलन, प्रयाग ने देश में हिन्दी भाषा के प्रचार के लिए कई परीक्षाओं का प्रबन्ध किया और उस के कारण देश के अन्दर बहुत से अहिन्दी भाषी लोगों ने तथा अन्य लोगों ने हिन्दी पढ़ने की ओर रुचि दिखायी। हिन्दी की पुस्तकें पढ़ीं और भाषा सीखी। इस प्रकार हिन्दी साहित्य सम्मेलन ने हिन्दी को आगे बढ़ाने में विशेष प्रयत्न किया। इस के लिये मैं सम्मेलन को धन्यवाद दिये नहीं रह सकता। आज उस की प्रगति में कुछ रुकावट आ रही है भाषा विषयक मत-मतांतरों के कारण। उन मत-मतान्तरों के विषय में यद्यपि मुझे कुछ बातें मालूम हुई हैं पर मैं उन में जाना नहीं चाहता हूं। बड़ी ही खुशी की बात है कि आज शिक्षा विभाग इस सम्मेलन को अपने हाथ में लेने जा रहा है और मैं आशा करता हूं कि शिक्षा विभाग के अन्तर्गत कार्य करते हुए यह हिन्दी साहित्य सम्मेलन प्रगति के पथ पर आगे जायेगा।

चंद बातें मुझे इस हिन्दी साहित्य सम्मेलन के विषय में कहनी हैं। जब बिल को शुरू से आखीर तक मैं ने पढ़ा तो उस में मुझे देखने में आया कि सन् १९१४ में इस सम्मेलन का रजिस्ट्रेशन हुआ जब कि सन् १९१० में इस की स्थापना हुई थी और आज सन् १९६२ चल रहा है। इस अवधि में सम्मेलन ने भारतवर्ष में तथा भारतवर्ष के बाहर विदेशों में किस प्रकार से अपना कार्यालय खोला और वहां अपने कार्य का संचालन किया, इस का कहीं पर जिक्र नहीं किया गया है जिस की कि आवश्यकता है। जब सदन के सामने यह बिल प्रस्तुत हुआ है तो हमें यह भी जानना चाहिये कि हिन्दी साहित्य सम्मेलन के कहां कहां क्या क्या कार्य हुए, हैंकहां कहां कितना मैटीरियल है, और जब सरकार उस के कार्य को अपने हाथ में लेगी तब किस रूप में आगे उसका कार्य-संचालन होगा।

यदि मैं कहूं कि इस में मुझे कुछ कमी महसूस हुई तो अतिशयोक्ति न होगी। आज हिन्दी साहित्य सम्मेलन का मुख्य कार्यालय प्रयाग में होने जा रहा है। इस से हम अंदाजा लगा सकते हैं कि जब इस का मुख्य कार्यालय प्रयाग में होगा तो देश के विभिन्न भागों में इस के सब कार्यालय होने बहुत आवश्यक हैं और इसलिये इस में मेन्शन भी होना चाहिये था कि कहां कहां प्रदेशों के किस किस भाग में ये कार्यालय खोले जायेंगे और उस की रूपरेखा और कार्यक्रम क्या होगा। आज जब कि हम इस संस्था को नेशनल इम्पार्टेन्स देने जा रहे हैं और हिन्दी का देश विदेशों में महत्व बढ़ाने जा रहे हैं तो ऐसी स्थिति में हमें उस के कार्य की रूपरेखा का विवरण देना आवश्यक हो जाता है। जब हम स्कूल भी खोलने जा रहे हैं, उस को ग्रान्ट भी देने जा रहे हैं और हिन्दी भाषा के प्रचार के लिये हम प्रचारक भी नियुक्त करेंगे और हमारे ट्यूटर्स ग्रामीण क्षेत्रों में जा कर काम करेंगे जिस से हिन्दी का प्रचार हो, तो इन सब बातों के लिये जब तक हम ठीक से विवरण नहीं देंगे तब तक हमारी जानकारी में यह बात नहीं होगी कि इस की रूपरेखा क्या होगी, विदेशों में हिन्दी का प्रचार कैसे होगा और हम किस तरह उस की प्रगति को आगे बढ़ाते जायेंगे जिस से कि उस को उचित नेशनल इम्पार्टेन्स या महत्व दे सकें।

हिन्दी भाषा के संबंध में मैं केवल दो बातें कहूंगा। यथार्थ में मैं देखता हूं कि हिन्दी सुनने, समझने और बोलने के दृष्टिकोण से अन्य भाषाओं से सरल है, यद्यपि हमारे देश में--देश के अधिकांश भाग में--हिन्दी बोलने वाले हैं और अहिन्दी भाषी लोग भी जब उस भाग में आते हैं तो चन्द दिनों में उस भाषा को समझने लगते हैं, बोलने लगते हैं और थोड़ा सा परिश्रम करने पर वे हिन्दी पढ़ और लिख लेते हैं। तो मैं ने अपने अनुभव से यही देखा कि उस में सरलता है, सुलभता है और आकर्षण है।

12 NOON

जब हिन्दी देश विदेश, दोनों में जा रही है तो उस में, जो शब्द आज हैं अरबी, फारसी और अंग्रेजी के जो शब्द उस में घुलमिल गये हैं और जिन को जन-साधारण समझने लगा है, उस को समझने में कोई कठिनाई मालूम नहीं देती है, तो मेरा हिन्दी साहित्यकारों से यह नम्र निवेदन है कि वे कृपया इन शब्दों को हिन्दी के नये शब्दों में डाल कर उस का अर्थ विभिन्न बनाने की चेष्टा न करें। अगर उन्होंने इस तरह का कोई प्रयास किया तो उस से न केवल हिन्दी के बढ़ने में रुकावट आयेगी बल्कि उस को पढ़ने वाले जो अन्य भाषाओं के जानने वाले हैं, उन के दिल में अरुचि पैदा हो जायेगी। जैसे कि मेरे पूर्व वक्ता श्री सत्याचरण जी ने बतलाया कि "स्टेशन" अंग्रेजी शब्द है, अगर हम उस के लिये "धूम्र यान विश्राम गृह" देते हैं तो यह एक बड़ी बात होगी। "स्टेशन" और "बटन" ऐसे शब्द हैं जो हिन्दी भाषा में घुलमिल गये हैं और इन को सब लोग अच्छी तरह से समझते हैं। हमें क्यों न इस तरह की कोशिश करनी चाहिये जिस से और भाषाओं के शब्दों को ढूंढ़ कर हिन्दी भाषा में जोड़ा जाये और हिन्दी साहित्य को बढ़ावा मिल सके ? अगर हम ने इस तरह की नीति अपनाई तो हिन्दी भाषा देशव्यापी और विदेशव्यापी बन जायेगी।

दूसरी बात मुझे इस संबंध में जो कहनी है वह हिन्दी व्याकरण के संबंध में है। मैं ने यह देखा है कि हिन्दी भाषा में कुछ जटिलता आ गई है जिस की वजह से दूसरी भाषा जानने वाले इस में ज्यादा रुचि नहीं रखते हैं। हिन्दी भाषा को बोलने में शुद्धता बहुत कम पाई जाती है। इस का कारण समझने में यह आता है कि इसके व्याकरण में जटिलता बहुत है। मैं आपके सामने एक उदाहरण रखना चाहता हूं। अगर हम कहें "मैंने रोटी खाया" या "मैंने रोटी खाई"। "मैंने रोटी खाई" यह शुद्ध है, लेकिन जब तक कोई हिन्दी व्याकरण की जटिलता के ऊपर न जाये तब तक वह अच्छी तरह से शुद्ध और अशुद्ध को नहीं पहचान सकता है। इस विषय पर मैं हिन्दी साहित्यकारों से यह नहीं कहना चाहता हूं कि हिन्दी का जो स्तर है उसको गिरा दिया जाये। मेरा कहने का मतलब यह है कि जब हिन्दी काश्मीर से लेकर कन्या कुमारी तक फैलने जा रही है तो उसको एक ही स्तर पर लाया जाना चाहिये। मद्रास और केरल के लोग जब हिन्दी भाषा सीखने जा रहे हैं और जब हम हिन्दी भाषा को राष्ट्रभाषा के रूप में खड़ा करना चाहते हैं तो उसका रूप इस तरह का होना चाहिये कि किसी आदमी को उसकी भाषा, व्याकरण और अर्थ को समझने में किसी प्रकार की कोई कठिनाई न हो। जिस तरह से अंग्रेजी भाषा के बोलने पर शुद्धता और अशुद्धता का पता चल जाता है, उसी तरह का प्रयत्न हमें हिन्दी के व्याकरण में भी करना चाहिये। हमारे हिन्दी साहित्यकारों ने हिन्दी भाषा को बढ़ाने में बड़ा कठोर परिश्रम किया है और मुझे आशा है कि वे हिन्दी व्याकरण को सरल बनाने में कोई कसर नहीं छोड़ेंगे। अगर उन्होंने अपने परिश्रम से हिन्दी व्याकरण को सरल बना दिया तो हमारे बंगाली भाइयों, मद्रासी भाइयों, आन्ध्र और महाराष्ट्र के भाइयों को इस भाषा को समझने और ग्रहण करने में बहुत कम कठिनाई होगी और किसी प्रकार की कोई अड़चन नहीं होगी।

मुझे एक विद्वान बंगाली सज्जन के साथ हिन्दी भाषा के सम्बन्ध में बातचीत करने का अवसर प्राप्त हुआ। उन्होंने हिन्दी भाषा के संबंध में यह कहा कि हिन्दी भाषा में कोई गलती नहीं है, अगर गलती है तो उसके व्याकरण में है। हिन्दी का व्याकरण इतना जटिल है कि एम० ए० का हिन्दी का विद्यार्थी परीक्षा पास करने के बाद एक साल के भीतर उसके नियमों को भूल जाता है। अगर आप

[श्री दयाल दास कुर्रे]

हिन्दी के रूप उनसे पूछिये तो वह नहीं बतला सकता है। इसका कारण यह है कि हिन्दी के व्याकरण में इतनी जटिलता है कि एक एम० ए० के विद्यार्थी को भी उसको याद रखने में कठिनाई मालूम देती है। जब एक हिन्दी विद्यार्थी को उसके व्याकरण के नियमों को याद रखने में इतनी कठिनाई मालूम देती है तो जो दूसरे भाषाभाषी हैं और हिन्दी भाषा सीखना चाहते हैं उनको इस भाषा को सीखने और उसके व्याकरण को समझने में कितनी कठिनाई नहीं होगी? जो लोग हिन्दी भाषा को लगन से पढ़ना और सीखना चाहते हैं उनके लिये व्याकरण का सरल होना बहुत आवश्यक है। मुझे आशा है कि हिन्दी साहित्यकार इस ओर अवश्य ध्यान देंगे और हिन्दी के व्याकरण को सरल से सरल बनाने की कोशिश करेंगे जिससे साधारण से साधारण व्यक्ति भी उसको समझ सके।

तीसरा सुझाव हिन्दी साहित्यकारों से मेरा यह है कि हिन्दी के जो शब्द इधर उधर बिखरे हुए पड़े हैं उनको एक जगह इकट्ठा किया जाये और इस तरह से उनका एक भंडार बने जिससे अन्य भाषाभाषी लोगों की रुचि हिन्दी भाषा की ओर ज्यादा बढ़े। अगर हिन्दी के साहित्यकार इस तरह के शब्दों का भंडार जो दूसरे साहित्यों में पड़े हुए हैं अन्य भाषाभाषियों के सामने रखेंगे तो उनकी बहुत बड़ी आवश्यकता पूरी हो जायेगी। इसका नतीजा यह होगा कि एक भाषाभाषी को दूसरे भाषाभाषी के साथ पत्र-व्यवहार करने में सरलता मालूम होगी। इसका फायदा यह होगा कि हिन्दी की जो कहानियों की किताबें हैं और दूसरी परीक्षाओं की पुस्तकें हैं उनको पढ़ने में बहुत सहायता मिलेगी और वे इन किताबों को पढ़ने और समझने लगेंगे। इसके साथ ही साथ वे इन पुस्तकों के भावों को अपनी भाषा में अन्य लोगों को कह सकेंगे इस तरह के प्रयास की बड़ी आवश्यकता है और मुझे आशा है कि हिन्दी साहित्यकार इस ओर अवश्य ध्यान देंगे।

मैं यह बात मानता हूं कि हमारे हिन्दी साहित्यकारों के सामने बड़े बड़े सवाल हैं। वे बड़े बड़े ग्रन्थ तैयार करने जा रहे हैं और देश की राष्ट्रभाषा का मुख उज्वल करने जा रहे हैं। समय का अभाव है परन्तु इस क्षेत्र में भी उनका ध्यान देना अति आवश्यक है। यह केवल हिन्दी भाषा-भाषी का ही प्रश्न नहीं है बल्कि समूचे राष्ट्र का सवाल है। हम इस कार्य द्वारा राष्ट्र की एकता प्रदर्शित करने जा रहे हैं और इकट्ठे इस रूप में ज्यादा कर सकते हैं।

मेरा एक नम्र निवेदन यह है कि आज हम जिस तरह के ग्रन्थ देश की सब भाषाओं में देखते हैं उनका भिन्न भिन्न भाषाओं में अनुवाद होना चाहिये। आज हम यह देखते हैं कि बंगाली, मराठी, गुजराती, तामिल, तेलगू और दूसरी अन्य भाषाओं में कई ग्रन्थ, कहानियां और अच्छी अच्छी पुस्तकें पड़ी हुई हैं। हमने अंग्रेजी की कई पुस्तकों का हिन्दी में अनुवाद किया है और उनको हम बड़े आनन्द से पढ़ते हैं। अगर हिन्दी साहित्यकारों की ओर से विभिन्न भाषाभाषियों की रचनाओं को हिन्दी में अनुवाद करने का प्रयत्न किया गया और इस तरह से अन्य भाषाभाषी लोग अपने अपने ग्रन्थों को हिन्दी भाषा में अनुवाद करें तो एक दूसरे की भाषा को समझने और जानने में बहुत बड़ी सहायता मिलेगी। अगर हमने इस तरह का प्रयास किया तो इससे हमारे देश में ही नहीं बल्कि विदेश में रहने वालों को भी फायदा होगा और वे हमारे देश की भिन्न भिन्न भाषाओं की जो उत्तम रचनाएं हैं उनको आसानी के साथ पढ़ सकेंगे। इसका एक नतीजा यह होगा कि हिन्दी भाषा का प्रचार भी बढ़ जायेगा, वह आगे बढ़ेगी और किसी प्रकार पीछे नहीं रहेगी।

अंत में, मैं केन्द्रीय सरकार को धन्यवाद देता हूं कि उसने हिन्दी साहित्य सम्मेलन को अपने अधिकार में लेकर और उसकी सहायता करके एक बहुत बड़ा कार्य किया है । लेकिन जहां ग्राण्ट देने की बात बिल में कही गई है वह मेरी समझ में नहीं आई । आप अन्य संस्थाओं को जो रजिस्टर्ड हैं और अर्द्ध-सरकारी हैं, ग्राण्ट्स देते हैं या यूनिवर्सिटीज को ग्राण्ट देते हैं और उनके ऊपर अपना अधिकार रखते हैं, तो क्या इसी तरह से हिन्दी साहित्य सम्मेलन के ऊपर भी केन्द्रीय सरकार का अधिकार रहेगा ? इसके साथ ही साथ हिन्दी साहित्य सम्मेलन के अन्तर्गत जितने स्कूल हैं, या दूसरी एजेंसियां हैं, उनका जितना खर्च होगा क्या वह सब केन्द्रीय सरकार देने को तैयार है ? इस बिल में इस बात का कोई स्पष्टीकरण नहीं हुआ है । मेरे दिमाग में बार बार इस बारे में शंका होती है जिस तरह से हम और संस्थाओं को ग्राण्ट देते हैं क्या उसी रूप में हम इस संस्था को भी ग्राण्ट दे रहे हैं या नहीं ? संस्था के पास जो पैसा है उसका किस तरह से उपयोग किया जायेगा, इन सब बातों के बारे में बिल में स्पष्ट नहीं बतलाया गया है । मेरे दिमाग में इस तरह की शंका पैदा हुई और मैंने सदन के सामने रख दी और मुझे आशा है सरकार इस बात की ओर अवश्य ध्यान देगी ।

मैं फिर कहूंगा कि केन्द्रीय सरकार के अन्तर्गत हमारा हिन्दी साहित्य सम्मेलन पनपेगा, आगे बढ़ेगा और दिन प्रति दिन उन्नति करता रहेगा । हिन्दी की उन्नति राष्ट्रभाषा के रूप में सारे देश में होती रहेगी और चन्द दिनों में हिन्दी का बहुत ही ऊंचा स्तर हो जायेगा जिसकी वजह से विदेशों में भी इसका मुख उज्ज्वल होगा ।

प्रो० रामधारी सिंह दिनकर (बिहार) : श्रीमन् सभापति जी, साहित्य सम्मेलन विधेयक को अनुचित महत्व दे दिया गया । इस कानून को बना कर सरकार न तो कोई विश्वविद्यालय कायम करने जा रही है, न कोई ऐसी नयी संस्था कायम करने जा रही है जो पहले नहीं थी, न किसी संस्था को अपनी जिम्मेदारी देने जा रही है और न किसी संस्था का आर्थिक बोझ उठाने जा रही है । तब भी संतानम् साहब ने और योगेश बाबू ने जो कुछ कहा है उसका नियम बनाने के समय ध्यान रखना चाहिये क्योंकि यह पहले से परम्परा रही है कि हिन्दी साहित्य सम्मेलन के प्रचार क्षेत्र और अन्य संस्थाओं के प्रचार क्षेत्र में कोई संघर्ष नहीं रहे ।

साहित्य सम्मेलन के विधेयक के बहाने कुछ माननीय सदस्यों ने भाषा के रूप की बात चलाई । मेरा खयाल है, इस प्रश्न को बहुत सुलझा कर काकासाहब ने रखा और काकासाहब का भाषण बहुत ही ओजस्वी था मैं उसे उपयोगी समझता हूं गर्चे तुर्शी उसमें कुछ ज्यादा आ गई थी । मैं काकासाहब की भाषा-नीति को पूरी तरह मानता हूं, सिर्फ यह मैं नहीं मानता कि हिन्दी दो प्रकार की है । मेरा खयाल है, सारे हिन्दुस्तान में एक हिन्दी लिखी जाती है । जो हिन्दी काकासाहब लिखते हैं, मगन भाई देसाई लिखते हैं, सत्यनारायण जी लिखते हैं या अनन्त गोपाल शेवड़े लिखते हैं, वह वही हिन्दी है जो हम लोग लिखते हैं । एक कठिनाई देश के सामने अवश्य है और उसकी झांकी मल्कानी साहब के भाषण में और उसके बाद संतानम् साहब के भाषण में मिली । मल्कानी साहब का कहना यह था कि संस्कृत से हिन्दी को दूर रखो और संतानम् साहब ने कहा कि . . .

SHRI N. R. MALKANI: Use common sense in selecting words.

प्रो० रामधारी सिंह दिनकर : हम लोग तो वही कर रहे हैं । लेकिन शब्द कठिन भी हो सकते हैं । संतानम् साहब ने कहा कि हिन्दी सार्वदेशिक तभी बनेगी जब वह संस्कृत पर आधारित हो । इस कठिनाई का रूप यह है कि हिन्दी की जो शैली दक्षिण भारत में, उड़ीसा

[श्री रामधारी सिंह दिनकर]

में, बंगाल में, आसाम में और महाराष्ट्र में लोकप्रिय होती है वह शैली काश्मीर, पंजाब और सारे देश में उर्दू भाषियों को कठिन मालूम होती है ।

[THE VICE-CHAIRMAN (SHRI NAFISUL HASAN) in the Chair.]

जो शैली उर्दूदां लोग चाहते हैं उस शैली के विरुद्ध देश के इतने सारे लोग हैं । कमेटियों में काम करने के समय मालूम होता है कि हिन्दी वालों को समझा देना आसान है, लेकिन अन्य भाषा भाषी उज्र कर बैठते हैं कि यह शब्द नहीं चलेगा, इसके बदले में कोई दूसरा शब्द भी रखो । यह नक्शा कैसे साफ होगा ? मेरा खयाल है कि इसका एक ही रास्ता है । उर्दूदां लोग अगर यह चाहेंगे कि संस्कृत के शब्द हम नहीं सीखेंगे तब हिन्दी राष्ट्र भाषा नहीं होगी । उनको संस्कृत के बहुत से शब्द सीखने पड़ेंगे, बहुत से शब्द स्वीकार करने पड़ेंगे । लेकिन बाकी देश जो यह आग्रह करता है कि हिन्दी में सिर्फ संस्कृत ही रहे वह भी गलत बात है ; क्योंकि अरबी, फारसी, पुर्तगाली और अंग्रेजी के बहुत से शब्द हिन्दी में चल रहे हैं और अगर हम उन शब्दों को छोड़ दें तो हिन्दी में उनकी जगह पर दूसरे शब्द ही नहीं हैं जो उनका काम कर सकें । ऐसे शब्दों के कुछ उदाहरण मैं आपको देता हूं । बाजार, दूकान, पैजामा, इनको निकाल दें तो इन्हें हम कहें क्या ? रूमाल, शाल, दुशाला, तकिया, अचार, कबूतर, ऐनक, चश्मा, साबुन, बन्दूक, दलाल, मजदूर, वकील, तबियत, मिजाज, जहाज, चम्मच, कुर्सी, इन शब्दों को अगर निकाल दें तो उनकी जगह पर कौन शब्द हम संस्कृत से ला कर के चलायें ? हां, मजदूर के बदले श्रमिक हो सकता है, लेकिन श्रमिक बैठा रहेगा और मजदूर चलेगा ।

नकली शब्द नहीं चल सकते । मैं यह बात मानता हूं कि सरकार ने जो शब्द निर्माण कमेटियां बनाई हैं उनमें कुछ ऐसे ऐसे शब्द बने हैं जो हिन्दी को बदनाम करने वाले हैं और देश को भयानक लगते हैं । अपने अनुभव से मैं कुछ कहना चाहता हूं । श्रीमाली जी की कृपा से आजकल एक कमेटी मेरे अधीन काम कर रही है । उसमें मैंने एक प्रश्न उठाया है और श्रीमाली जी से यह प्रार्थना की है कि यह कमेटी ऐसी हो जिसमें दूसरी भाषाओं के भी लोग हों । इस देश में ऐसे मुसलमान हैं जो अपनी भाषा के सिवा संस्कृत भी जानते हैं और हिन्दी भी जानते हैं । इसी प्रकार इस देश में हर क्षेत्र में ऐसे बहुत से लोग हैं जो अपनी भाषा के सिवा संस्कृत या हिन्दी भी जानते हैं । ऐसे लोगों को निचले संगठन के स्तर पर भी लाना चाहिये, अफसरों के स्तर पर भी लाना चाहिये, और मेम्बरों के स्तर पर भी लाना चाहिये । इसी प्रकार सब भाषाओं के कोष भी जमा किये जाने चाहियें । लेकिन यह काम सम्मेलन का नहीं है । यह सरकार का काम है ।

काकासाहब के सुझाव से विधेयक में संविधान की धारा ३५१ का उल्लेख कर दिया गया है, लेकिन जहां तक सम्मेलन की भाषा नीति का सवाल है मैं समझता हूं उससे कोई खास नई बात नहीं पैदा होती है । संविधान की धारा ३५१ यह बतलाती है कि हिन्दी के निर्माण में अन्य भाषाओं से भी शब्द लो, अन्य भाषाओं के प्रभाव को ग्रहण करो । सम्मेलन ने बार बार यह प्रस्ताव किया है कि अरबी, फारसी, पुर्तगाली और अंग्रेजी भाषाओं के जो शब्द हिन्दी में चल गये हैं उनका वहिष्कार नहीं करेंगे । लेकिन ३५१ धारा के उल्लेख से बात कुछ और साफ हो गयी । मैं इसको बुरा नहीं मानता ।

काकासाहब ने निश्छल भाषण दिया, लेकिन उनके भाषण में दो तीन बातें ऐसी थीं जो कहने लायक नहीं थीं । मसलन यह कहना गलत है कि उत्तर प्रदेश अनेकता प्रचारक प्रांत है ।

काका साहेब कालेलकर : (नाम-निर्देशित) : मैं नहीं कहता हूं । लोग कहते हैं और मैं आपके कानों तक पहुंचा देता हूं ।

प्रो० रामधारी सिंह दिनकर : उन्हीं लोगों के जवाब के लिए मेरा निवेदन है कि जिस प्रांत ने पंडित मोतीलाल को पैदा किया, डा० भगवान दास को पैदा किया, हिन्दू-मुस्लिम एकता के लिये अपनी जान चढ़ा देने वाले शहीद शिरोमणि गणेश शंकर विद्यार्थी को पैदा किया, जवाहरलाल जी को पैदा किया, रफी अहमद किदवई को जन्म दिया वह प्रान्त साम्प्रदायिकता का प्रचारक नहीं कहा जा सकता । असल में, काकासाहब, साम्प्रदायिकता देश में सर्वत्र है और उसी परिमाण में वह उत्तर प्रदेश में भी है । मगर उत्तर प्रदेश फिर भी इस पाप से बचा रहा कि गोडसे वहां नहीं जन्मा । गोडसे महाराष्ट्र में जन्मा, लेकिन तब भी महाराष्ट्र को मैं साम्प्रदायिक नहीं कहूंगा । जब जहर देश में है तो ऐसे लोग कहीं भी पैदा हो सकते हैं ।

दूसरी बात टंडन जी के विषय में काका साहब ने कही । वैसे काकासाहब ने बड़े आदर से उनका उल्लेख किया, लेकिन उन्होंने यह भी कहा कि टंडन जी पर हिन्दू राष्ट्रीयता का प्रभाव है । काकासाहब हमारे बुजुर्ग हैं, टंडन जी भी हमारे बुजुर्ग हैं । इन लोगों ने साथ साथ काम किया है और एक दूसरे के मन को वे ज्यादा जानते होंगे । लेकिन टंडन जी के विचारों को कुछ थोड़ा बहुत जानने का मुझे भी अवसर मिला था । वे तो हिन्दुओं और मुसलमानों के बीच रोटी बेटी का सम्बन्ध तक चाहते हैं ताकि दोनों जातियां मिल कर एक हों। गांधी जी से टंडन जी का एक बार मतभेद हो गया तो इसके माने यह नहीं हैं कि टंडन जी सम्प्रदायवादी या हिन्दू राष्ट्रवादी हो गये । टंडन जी का हिन्दी में भगीरथ का स्थान है और भारतीय राष्ट्रीयता में भी वे लगभग भीष्म पितामह के समान हैं । उनका सारा जीवन त्याग, तपस्या, वीरता और बलिदान का जीवन रहा है ।.उनका चरित्र ऐसा है कि भविष्य की पीढ़ियां भी उससे प्रेरणा ग्रहण करेंगी ।

साम्प्रदायिकता हिन्दी प्रान्तों में ही नहीं सारे देश में है और उसका असर भाषा पर भी पड़ता है। सम्प्रदायिकता के विरोध में मैं काकासाहब के सोलह आने साथ हूं । अभी तो मुझे कोई अखाड़ा दिखलाई नहीं पड़ता है, लेकिन अगर कोई अखाड़ा खुला और काका साहब उसमें लड़ने को गये तो मैं काका साहब के साथ रहूंगा, चाहे वह उत्तर प्रदेश वालों के खिलाफ़ हो या बिहार वालों के खिलाफ़ । असल में साम्प्रदायिकता सारे देश में है, लेकिन सारे देश को आप पकड़ नहीं सकते हैं । पकड़ सकते हैं सिर्फ हिन्दी प्रान्तों को क्योंकि हिन्दी और उर्दू का वहां झगड़ा हुआ था और यह निशान लोगों के कबजों में मौजूद है । जब हिन्दुस्तानी और हिन्दी का आन्दोलन चल रहा था तब जिस सम्मेलन को हम राष्ट्रीय रूप देने जा रहे हैं उस सम्मेलन में भी हिन्दुस्तानी के समर्थक थे और उस समय लोग हिन्दुस्तानी के समर्थकों को यह कह कर चिढ़ाते थे कि ये लोग गांधी जी की खुशामद कर रहे हैं । जब गांधी जी चले गये तब हिन्दुस्तानी के समर्थकों और सामाजिक संस्कृति का पोषण करने वाले लोगों को यह कह कर चिढ़ाया जाने लगा कि तुम मौलाना आजाद और जवाहरलाल जी की खुशामद कर रहे हो । मौलाना तो चले गये और भगवान् न करे, लेकिन, एक दिन पंडित जी का वियोग भी देश को सहना होगा और पंडित जी क्या, आप और हम में से कोई भी न रहेगा । लेकिन तब भी हिन्दुस्तान रहेगा और हिन्दुस्तान में हिन्दू ही नहीं रहेंगे, मुसलमान भी रहेंगे, सिख भी रहेंगे, क्रिस्तान भी रहेंगे और पारसी भी रहेंगे । इसलिये इस देश की संस्कृति वह होनी चाहिये जो सब को मंजूर हो, इस देश की भाषा वह होनी चाहिये जो सब को पसन्द हो ।

[प्रो० रामधारी सिंह दिनकर]

जो लोग एकता नहीं चाहते वे प्रत्यक्ष ही उसके विरुद्ध हैं। वे तो गाय की पीठ पर हिन्दी को लेकर चल रहे हैं। लेकिन हम इस नीति को नहीं मान सकते। हिन्दी को वहीं तक जाकर नहीं रुकना है जहां तक गाय की पूजा है। हिन्दी को उन घरों में भी पहुंचना है जहां गाय की पूजा नहीं होती। हिन्दू हिन्दू रहें, मुसलमान मुसलमान रहें, इसमें कोई आपत्ति की बात नहीं है। लेकिन हिन्दी दोनों को सीखनी चाहिये।

सम्मेलन के बारे में मेरा निवेदन है कि सरकार उसे आज जो पद देने जा रही है वह पद उसका पहले से ही है। ५० वर्ष के दर्मियान इसने कैसे कैसे सभापति पाये? अमृतलाल चक्रवर्ती इसके सभापति हुए थे, माधवराव सप्रे इसके सभापति हुए, बाबूराव विष्णुराव पराड़कर इसके सभापति हुए, स्वयं गांधी जी दो बार सभापति हुए, राजेन्द्र बाबू एक बार सभापति हुए। सम्मेलन का रूप पहले से ही अखिल भारतीय रहा है और उसका कार्यक्षेत्र भी बहुत व्यापक रहा है। उसी से प्रेरणा लेकर देश की अन्य प्रचारक संस्थायें बनी हैं। लेकिन आगे उनके साथ सम्मेलन का संघर्ष नहीं होना चाहिये, यह अच्छी बात है।

अन्त में मुझे एक छोटी बात कहनी है विशेषतः इलाहाबाद के उन पहलवानों से, जो इस सभा में तो नहीं हैं, लेकिन सभा के बाहर या इलाहाबाद में चिन्ता कर रहे होंगे कि जब यह बिल कानून बन जाये तब इसके खिलाफ हम अपील करें। अपने देश में तो प्रजातन्त्र है, कानून की आजादी है इसलिये लड़ाई के रास्ते यहां खुले रहेंगे।

श्री अकबर अली खान : उनके इख्तिलाफ की वजह प्रोफैसर?

प्रो० रामधारी सिंह दिनकर : इख्तिलाफ की वजह स्वार्थ है। सम्मेलन में जब तक परीक्षार्थियों से आमदनी कम होती थी तब तक झगड़ा कम रहा। परीक्षाओं से आमदनी ज्यादा होने लगी तो फिर यह हुआ कि इसमें हमारी टैक्स्ट बुक लग जायगी तो हमको पैसा मिलेगा। जैसे अन्य संस्थाएं बिगड़ती हैं, सम्मेलन भी वैसे ही बिगड़ा। यही खराबी पाकिस्तान की अंजुमने-तरक्की-ए उर्दू में भी आयी। हिन्दुस्तान और पाकिस्तान एक समान हैं। जो 'ऐन' वही 'गैन' सिर्फ नुक्ते का फर्क है। वहां भी अंजुमने-ए-तरक्की-ए उर्दू का यही हाल हो गया और जब फील्ड मार्शल अयूब खां आये तो उन्होंने एक आर्डिनेन्स जारी किया और अंजुमन-ए-तरक्की-ए उर्दू को छीन कर उन्होंने मौलवी अब्दुल हक़ के हाथ में दे दिया और कहा कि आप फिर से इसका संगठन कीजिए। जो बात वहां डिक्टेटरशिप के जरिये से हुई है वही बात हम यहां पालियामेंट के जरिये से, सब के विचार से, सब की राय से, कर रहे हैं। तो इलाहाबाद के पहलवानों को चाहिये कि वे अब कुश्ती लड़ने की बात छोड़ दें। दुर्भाग्य में से सौभाग्य निकला है, यह कानून ठहर जाये तो सम्मेलन एक उचित रास्ते पर आ जायेगा इसका कार्यक्षेत्र सरकार के कानून बनाने से बदलेगा नहीं, जो इसका सीमित कार्यक्षेत्र है उसी में यह सम्मेलन कार्य करेगा, इस लिये सन्तानम् साहब की चिन्ता फिजूल है। धन्यवाद।

श्री देवकीनन्दन नारायण (महाराष्ट्र) : आदरणीय उपसभाध्यक्ष जी, मैं सर्वप्रथम शिक्षा मन्त्री जी को बधाई दूंगा कि उन्होंने इस हिन्दी साहित्य सम्मेलन की डूबती हुई नैया को बचा लिया और साथ ही साथ मुझे इस बात का दुःख भी है कि एक पुरानी संस्था को—जिसे महामना पंडित मालवीय जी ने या राजर्षि श्री टण्डन जी ने स्थापित किया—उसको आज सरकार की शरण लेनी पड़ी। मैं स्वतन्त्रता का भक्त हूं और मैं यह भी मानता हूं कि प्रजातन्त्र में शैक्षणिक और सांस्कृतिक संस्थाएं जितनी अधिक स्वतन्त्र होंगी, स्वतन्त्र रहेंगी और स्वतन्त्र रूप से बढ़ेंगी उतनी ही प्रजातन्त्र की तरक्की होगी।

इसलिये मुझे दुःख है कि एक बहुत पुरानी संस्था आज सरकार के अधीन हो रही है और वह क्यों हो रही है ? इसलिये कि आपस में जब कुछ मनमुटाव हुआ, झगड़ा हुआ और उन फिसादों को हम आपस में तय नहीं कर सके। सारी दुनिया को हम कहते हैं कि आपस के झगड़े शान्ति से, मेल-मिलाप से तय हों और हम एक पुरानी संस्था के जिसे बहुत से तपस्वियों ने सींचा है, बढ़ाया है—आपस के झगड़े नहीं मिटा सके। यदि उसकी महत्ता को देखते हुए यह विधेयक आता तो मुझे खुशी होती परन्तु इसका निमित्त क्या हुआ ? हाईकोर्ट से एक रिसीवर कायम हुआ और हमें यह सूझी कि अब इस संस्था को ही बचाना चाहिये। तो इस विधेयक का स्वागत करते हुए भी मैं अपना यह दुःख जाहिर करना चाहता हूं।

मतभेद आपस में हुआ। हर जगह मतभेद होते हैं, स्वाभाविक है। परन्तु मतभेदों को आपस में मिटाने की भी हमें तरकीब सोचनी चाहिये और उसे सोचते रहना हमारा पहला धर्म हो जाता है। दो फरीकों में जब आपस में कोई फिसाद खड़ा होता है तब सरकार वहां आ कूदती है। इसी तरह से मुझे डर है कि आपस में यह फिसाद पैदा न होता तो शायद सरकार इसमें नहीं कूदती।

हिन्दी साहित्य सम्मेलन जब स्थापित हुआ तो खास कर के वह हिन्दी भाषी प्रदेशों के लिये हुआ, हिन्दी भाषी प्रदेशों में साहित्य के प्रचार के लिये हुआ। बाद में जब इन्दौर सम्मेलन के अध्यक्ष महात्मा गांधी हुए तब यह बात पैदा की गई कि हिन्दी का बाहर—हिन्दी प्रदेशों के बाहर—प्रचार होना चाहिये; क्योंकि महात्मा जी जानते थे कि देश के लिये एक राष्ट्रभाषा की आवश्यकता है और उस राष्ट्रभाषा की जगह हिन्दी के सिवाय अन्य कोई भाषा ले नहीं सकती है। तो उन्होंने यह प्रेरणा दी और उनकी ही प्रेरणा से वर्धा समिति कायम हुई। वह इसी लिये कायम हुई कि अहिन्दी भाषी प्रान्तों में हिन्दी का प्रचार हो और हिन्दी की परीक्षायें हों। दक्षिण में, जैसाकि आपसे कहा गया, दक्षिण भारत हिन्दी प्रचार सभा कायम हुई और इस वर्धा समिति की ब्रांचेज हर एक प्रान्त में जहां जहां आवश्यक हुआ वहां वहां खुलीं। परन्तु हिन्दी साहित्य सम्मेलन का यही एक तरीका रहा कि हर जगह और कोई न पनपने पाये और कोई इसी काम को करने के लिये पैदा न हो। मुझे अनुभव है, मैंने भी वर्धा समिति में कुछ दिन काम किया है, कि जब हमने महाराष्ट्र में राष्ट्रभाषा प्रचार के लिये अपनी एक स्वतन्त्र संस्था खोलने का प्रयत्न किया तो वह बात हिन्दी साहित्य सम्मेलन वालों को अच्छी नहीं लगी। मैं आपसे कहना चाहता हूं कि अभी भाई सन्तानम् ने जो कहा उसका मैं पूरी तरह से समर्थन करता हूं। आज भी महाराष्ट्र में महाराष्ट्र की हिन्दी प्रचार सभा के होते हुए भी वर्धा समिति की ओर से परीक्षायें चल रही हैं। कई बार वर्धा समिति वालों से कहा गया कि हमारे महाराष्ट्र के लोग, हिन्दी से प्रेम रखने वाले लोग इस प्रचार का, इन परीक्षाओं का, काम कर रहे हैं और चला रहे हैं इसलिये आप यहां क्यों संघर्ष करते हैं? परन्तु हिन्दी साहित्य सम्मेलन ने इस बात को मंजूर नहीं किया। यही स्थिति मेरे ख्याल से और प्रान्तों में भी है। तो यह जो हिन्दी साहित्य सम्मेलन का रवैया रहा कि सारे देश में हम ही हम रहें और प्रादेशिक स्वायत्तता किसी प्रदेश को हिन्दी में भी पैदा न हो, यह मेरे ख्याल से बहुत ही गलत बात थी और इसी कारण से बहुत से शक और शुबहा पैदा हुए और संघर्ष पैदा हुआ। हिन्दी को राष्ट्रभाषा का जो स्थान प्राप्त हुआ वह इसलिये नहीं कि हिन्दी बहुत उच्च भाषा है या हिन्दी का साहित्य बहुत ऊंचा है, वह इसलिये प्राप्त हुआ है कि हिन्दुस्तान में हिन्दी बोलने वाले और भाषाओं से बहुत अधिक हैं। ऐसी स्थिति में, जब सारे देश के लिये हम कोई एक राष्ट्र-भाषा चाहते हैं तो वह स्थान हिन्दी को मिलना स्वाभाविक था। आज भी आप देखते

[श्री देवकीनन्दन नारायण]

हैं कि हिन्दी चलते हैं सिनेमा सारे देश में, लेकिन अन्य किसी भाषा के सिनेमा सारे देश में चल नहीं सकते।

हिन्दी भाषा बोलने वाले बहुत अधिक हैं और मैं तो यह भी कहूंगा कि बोलने वालों से जानने वालों की संख्या और भी अधिक है। हम हिन्दी का दायरा बढ़ाना चाहते हैं, सारे देश में उसे फैलाना चाहते हैं और आप जानते हैं कि जब व्यापकता बढ़ती है तो गहराई आप से आप कम हुआ करती है और जब आप गहराई की जिद करेंगे तो व्यापकता से आपके झगड़े जरूर पैदा होंगे। इसलिये मेरी प्रार्थना है कि यदि आप सारे देश में हिन्दी को फैलाने जा रहे हैं तो कृपा करके ये जो भाषा के विद्वान् हैं, उनकी कैद से हिन्दी को आप छुड़ाइये। आज तक जितने मतभेद या संघर्ष पैदा हुए हैं भाषा सम्बन्धी, वे अक्सर विद्वानों में पैदा हुए हैं और जब कोई भाषा सिर्फ विद्वानों की धरोहर (monopoly) बन जाती है तो आप समझिये उसकी गति कुंठित हो जाती है। राष्ट्रभाषा जनता की भाषा बननी चाहिये और जनता की भाषा ही जीती जागती हुआ करती है। माफ कीजिएगा, मैं कोई विद्वान् नहीं हूं परन्तु मैं यह जानता हूं कि भाषा वही जिन्दा है जो कि जनता की भाषा है।

श्री मैथिलीशरण गुप्त (नाम-निर्देशित) आप विद्वानों की तरह बोल रहे हैं।

श्री देवकीनन्दन नारायण : वह जनता की भाषा है, जिसको जनता ने अपनाया है, जनता बोलती है, जिसको रोज नये नये शब्द पैदा करके, मुहावरे पैदा करके उसने जीवित भाषा बनाया है।

हिन्दी साहित्य सम्मेलन की ओर से कई वक्त यही संघर्ष पैदा हुआ। जैसा कि मैंने पहले कहा, हिन्दी साहित्य सम्मेलन ने हिन्दी को अपनी मोनोपली बनाने की कोशिश की। महात्मा गांधी से भी हिन्दी साहित्य सम्मेलन वालों का जो झगड़ा हुआ, वह भी इसी बात पर हुआ। महात्मा जी हिन्दी को सार्वत्रिक भाषा बनाना चाहते थे, जनता की भाषा बनाना चाहते थे और हिन्दी साहित्य सम्मेलन वाले उसको विद्वानों की भाषा बना कर उसे अपने ही कब्जे में रखना चाहते थे।

मैं माननीय शिक्षा मन्त्री जी से प्रार्थना करूंगा कि वे हिन्दी साहित्य सम्मेलन को सरकारी अधिकार में ले रहे हैं और मैंने शुरू में कहा कि मुझे इस बात का दुःख है कि एक स्वतन्त्र संस्था इस तरह सरकाराधीन होने जाती हो, और जब आप सरकार की ओर से उसको मान्यता दे रहे हैं तो आप यह भी देखें कि जो ग़लतियां हिन्दी-साहित्य सम्मेलन से आज तक हुईं वे ग़लतियां आगे न होने पायें और यह जो जनता की एक धरोहर आपको दी जा रही है वह जनता के ही रूप में आखिर तक रहे। यहां पर मैं यह कहूंगा कि आप जो गवर्निंग बॉडी बनायेंगे वह गवर्निंग बॉडी किसी एक प्रदेश की न बने। देश में आज अनेकानेक हिन्दी प्रेमी विद्वान् हैं, शिक्षा शास्त्री हैं और हिन्दी का प्रचार हर एक प्रदेश और प्रांत में हो रहा है। इसलिये मेरी तो प्रार्थना है कि जब आप गवर्निंग बॉडी बनायें तो आप सिर्फ हिन्दी भाषी प्रान्तों से ही सदस्य गवर्निंग बॉडी में न लें बल्कि उन प्रदेशों से भी लें जहां हिन्दी मातृभाषा न होते हुए भी हिन्दी का प्रचार बहुत जोरों से हो रहा है और श्रद्धा के साथ हो रहा है। ऐसा आप करेंगे तो आज जो एक हिन्दी भाषा सम्बन्धी संघर्ष दक्षिण और उत्तर में पैदा हो गया है, और जिस तरीके से हिन्दी का प्रचार हिन्दी साहित्य सम्मेलन की ओर से हुआ है और उसी कारण जो शंका और शुबहा पैदा हो गये हैं, वे नष्ट हो जायेंगे। मैं तो यहां तक कहूंगा कि हिन्दी साहित्य सम्मेलन जिसको आप सरकारी

रूप देने जा रहे हैं उसमें अधिकतर बाहरी प्रदेशों के विद्वानों को, हिन्दी प्रेमी विद्वानों को स्थान दिया जाये, बनिस्बत उत्तर प्रदेश के । (*Time bell rings.*) आप सभी भाषाओं के विद्वानों को इस सम्मेलन में लेंगे तो अन्य भाषाओं का हिन्दी के साथ आदान प्रदान होता रहहेगा । अन्य भाषाओं में बहुत से ऐसे शब्द हैं जो जनता में प्रचलित हैं परन्तु साहित्य में उन शब्दों को अलग रखा जाता है । इसलिये यह देखते रहने की बड़ी आवश्यकता है कि अन्य भाषाओं से कौन से शब्द प्रचलित शब्द वक्तन वक्तन लिये जा सकते हैं, जो सहल है और हिन्दी में निभ सकते हैं ।

एक अमेण्डमेण्ट इस प्रकार है : "To co-operate with other institutions having objects similar to those of the Sammelan, in such manner, etc."

तो यह को-आपरेशन का जो प्रश्न है, वह पूरी आजादी के साथ होना चाहिये । जिन प्रदेशों में आज हिन्दी प्रचार का काम स्वतन्त्र रूप से हो रहा हो और जो सम्मेलन के मातहत न हों उनको भी मान्यता दी जाये और उनको भी सरकार की ओर से पूरी मदद दी जाये, उनके काम को देख कर मदद दी जाये, न कि जब वे आपत्ति में आ जायें तब मदद की जाये । आपत्ति में मदद करना चाहिये और यह सरकार का कर्त्तव्य है, इससे मैं इंकार नहीं करता, मगर जहां स्वेच्छा से, स्वतन्त्र रूप से काम हो रहा है वहां अधिक मदद होनी चाहिये; क्योंकि जितना स्वतन्त्र संस्थाओं की ओर से काम होगा उतना ही अच्छा होगा और स्वतन्त्र रूप से काम करने से ही जनता की प्रगति हो सकती है ।

मुझे आखिरी बात जो कहनी है वह यह है कि बाहर के देशों के, यूरोप के और अमेरिका के विद्वान् पुरुष अथवा अधिकारी यहां आते हैं, सब अपनी अपनी भाषा में बोलते हैं परन्तु दुःख इस बात पर होता है कि यह हिन्दुस्तान ही एक ऐसा दुर्दैव देश है जहां कि लोग अक्सर अपनी भाषा में बोलना टालते हैं । यही नहीं कि इस सदन में अन्य भाषा में बोले क्योंकि यहां ऐसे कुछ लोग हैं जो हिन्दी नहीं जानते, परन्तु आपसी व्यवहार में, पत्र-व्यवहार में यहां तक कि जहां दस्तखत करने होते हैं वहां भी अंग्रेजी में दस्तखत करते हैं, ब्याह-शादी के आमन्त्रण-पत्र अंगरेजी में छापते हैं, बनिस्बत हिन्दी में या अपनी भाषा में करने के । परन्तु माफ कीजिएगा, अंगरेजों की गुलामी नष्ट हुई लेकिन अंग्रेजी भाषा के गुलाम हम बने ही रह गये । मैं अंग्रेजी भाषा को बुरा नहीं कहता, अंग्रेजी भाषा बहुत ऊंची है, अंग्रेजी साहित्य बहुत ऊंचा है और विदेशी भाषा पढ़नी भी चाहिये परन्तु साथ-साथ हमें अपना स्वाभिमान, अपनी भाषा का स्वाभिमान रखना चाहिये और उसको बढ़ाना चाहिये । अंग्रेज़ी का व्यवहार बाहर वालों के साथ आप जरूर करें परन्तु आपस में बातचीत अपनी भाषा में करें या हिन्दी में करें । जब हमको अपनी भाषा का, या राष्ट्रभाषा का अभिमान नहीं तो मैं कैसे कहूं कि हम राष्ट्रप्रेमी हैं ?

इसलिये मुझे आखिर में यही प्रार्थना करनी है कि अंग्रेज़ी का जो यह अनावश्यक और अनिष्ट प्रयोग, प्रचार और व्यवहार होता है वह कम होना चाहिये और हममें से हर एक को चाहिये कि अपने दैनिक व्यवहार में, पत्र-व्यवहार में या आपसी वार्तालाप में या दस्तख्त करते हुए अपनी भाषा का या हिन्दी का ही प्रयोग करें ।

इतना कह कर मैं जो विधेयक माननीय मंत्री जी ने रखा है उसका समर्थन करता हूं और उनको फिर एक बार बधाई देता हूं कि उन्होंने एक डूबती नैय्या को बचाने की कोशिश की है, हालांकि स्वतंत्र रूप से ही हिन्दी साहित्य सम्मेलन जैसे चलते आया उसी तरह से आगे चलता तो मुझे खुशी होती ।

SHRI B. D. CHATURVEDI (Madhya Pradesh): I had prepared my speech in Hindi, but when I found that my colleagues, Kakasaheb Kalelkar and

[Shri B. D. Chaturvedi] Prof. Malkani Saheb had forgotten their Hindi, I thought, for their bene-fit, I should speak in the foreign language. What I have to say today is this. I have been connected with the Hindi Sahitya Sammelan since tha year 1918. I was the Secretary of the Sahitya Vibhag at the time when Mahatmaji presided. I edited the questionnaire, which Mahatmaji had circulated about the national language. I attended the Sammelan's meetings at several places, at least at eight or ten places, and I took a prominent part in the activities of the Hindi Sahitya Sammelan. I may say that the root of all this evil is the system of examinations. I know by personal experience that there are a large number of text-book hunters in the Hindi world, and they can be found in any place. People go to places, move about, or their sons or nephews move about, and get their books prescribed by very underhand means. I have been told by the people in the Sammelan and I knew that nephews and sometimes daughters-in-law and sometimes even *mantries* themselves have had a number of books prescribed. There is money in Hindi and that is the real trouble about the whole thing. People go from here to South India— I have been told by Mr. Satya-narayana—and they want their books to be prescribed there. We have to take exception to these things and I would request the hon. Minister, Dr. Shrimali, to see that this sort of evil, this black-marketing in text-books, which has continued for the last fifty years, will not be allowed.

I entirely share the sentiments of those four people, one of whom is a Bengali gentleman and another a Marathi-speaking gentleman. And Kakasaheb should be considered a writer not only of Marathi, but of Hindi and Gujarati as well. He writes beautiful Hindi, and I was really surprised when he spoke in a foreign language.

Well, I think it should be our effort

श्री नवाबसिंह चौहान (उत्तर प्रदेश) : आप की तरह से ।

SHRI B. D. CHATURVEDI: That is just to give a reply to those friends so that they may understand our sentiments.

AN HON. MEMBER: They know Hindi as well.

SHRI B. D. CHATURVEDI: Anyway, I want to say that I am it> entire agreement with Shri Deoki-nandan Narayan. He belonged formerly to our province Uttar Pradesh as well. I agree with him in saying that people of different languages should be put on this Board so that we may not have any obsession on ths side of some people.

One thing more. I know from personal experience that people have been rather frightened on this matter. Once poet Rabindranath Tagore told me, when I was in Shantiniketan in 1920-21. "Don't hang the sword of Hindi over our heads. Produce the best literature and we will all learn. Hindi". That is right. Another erent man, who did so much for Hindi, was Shri Ramananda Chatterjee, with whom I had the privilege of working for some ten years. He told me of an incident. In Karachi, a Sindhi gentleman wanted to speak in Sindhi on the question of the separation of Sind But people from a certain province— I would not mention its name—cried out "Hindi, Hindi". Ramananda Babu asked me, "Is this the sort of thing you are going to do? If a Sindhi gentleman cannot speak in Sindhi on the question of the separation of Sind, where are we going to?" Certainly, there is a good deal of suspicion in the hearts of people belonging to the different languages. Therefore, we must be very very careful and under no circumstance should the domination of one province—may be Uttar Pradesh or whatever it may be—be allowed. Mv hon. friend. Shri Arora, said it was Daraganj, and he was certainly right. For a number of years one *mohalla,* one street in Allahabad,

had dominated the entire Hindi world. That should not be allowed.

I would say one thing more, f know the Education Minister is very very keen on spreading Hindi. He twice offered me a lakh or two lakhs to produce good Hindi books, once in his own office and another time in my Hindi Bhavan. But the same difficulty of the text-book hunting comes in. I suggest that he may send some delegation or some people from his office to Russia where I had been once. They spend Rs. 70 lakhs per year on one institution—The Gorky Institute If the Ministry wants to do constructive work, they can do it here in Delhi. I entirely agree with the sug gestion that the headquarters of the Sammelan should not be at Allahabad. The place is vitiated by these wrong ideas of the last fifty years, and I would suggest to the hon. Minister to make a thorough enquiry about these text-books and about the *mantries* or their relations, whose books have been prescribed. Not only that, I would go still further and say that anyone who wants to get his books prescribed as text-books or who has got his books prescribed, should not be on this Board. That should be done in order to save the honour of the Hindi Sahitya Sammelan.

I read Kakasaheb's article in "Tlie Mangal Prabhat" and I was surprised because I had prepared my speech on the same lines and it seems by telepathy, he stole my ideas! He is entirely right when he says that the Hindi-speaking people really had been trying to dominate over Bundelkhandi and Bagailkhandi and Chhathisgarhi and Konkini and all these languages.

AN HON. MEMBER: Did he refer to Konkini?

SHRI B. D. CHATURVEDI: Yes, yes. I myself brought forward that resolution on the *Janpadiye* languages or the regional languages at the Jaipur session, and I found that the orthodox Hindi people were all opposed to it. They consider that these languages—the *Janpadiye* languages or the regional languages—are ^j though they are the real mother of Hindi. Therefore, what I say is that we should have to be very very careful in this matter. And we have io be careful about these elections too. The elections have ruined the Arya Samaj and they have ruined the Hindi Sahitya Sammelan and they have ruined the Braj Sahitya Mandal. Practically all these organisations have been ruined by elections. Also, I would say that these *parikshas* had better be wrested from the Sammelan and the Sammelan should not be allowed to hold these parikshas. Shri Deokinandan Narayan is perfectly right in what he said. These Hindi people have been very jealous *on* this question. I still have in my possession a telegram which the Sammelan people had sent to Mahatmaji at Bangalore saying that they were going to prosecute him. It was with some difficulty that the Sammelan people were persuaded not to proceed further in the court against Mahatmaji, by the efforts of Malaviyaji and others. Therefore, we have to be very very careful.

And as I said, we have to change our attitude if we want the Hindi Sahitya Sammelan to be a real force. I suggest that the suggestions of Shri Kakasaheb Kalelkar should be accepted. He really writes better Hindi than many of us. His suggestions contained in "The Mangal Prabhat" that this should be an all-India body, should be accepted. It should have members from different parts and it should not be dominated by the Government-nominated people. I have mixed feelings about the Government. I have been preaching anarchism and writing about it for the last so many years and when I find myself supporting the Government, it is really a painful thing. I say this because once you give anything to the Government, the whole thing becomes a terribly bad thing, and if the few nominated people are of your own state of mind, then it will be a real tragedy. The Hindi Sahitya Sammelan will be a government body

[Shri B. D. Chaturvedi.] and that will be a tragedy in our life. That is all I have to say

AN HON. MEMBER: May I Sir. . .

THE VICE-CHAIRMAN (SHRI NAFISUL HASAN) : I am afraid we do not have much time now. If you like, I can give you five minutes. You did not give your name earlier and this Bill has got to be finished by 3 o'clock.

SHRI AKBAR ALI KHAN: People especially from Andhra Pradesh, would like to speak and if I am given a few minutes I would like to associate myself with this Bill. I am, of course, in your hands, Sir.

THE VICE-CHAIRMAN (SHRI NAFISUL HASAN) : I find it is not possible because now we have only ten oi twelve more minutes now and then another half an hour later. There are also the amendments to the Bill.

SHRI JASPAT ROY KAPOOR (Uttar Pradesh): But they are not of a controversial nature. They are from the Government side. They will not take much time.

THE VICE-CHAIRMAN (SHRI NAFISUL HASAN): TRe Minister.

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI) : Sir, I must first of all thank all the hon. Members who have welcomed this measure. Government had given serious consideration to this matter and it has not been done in a hurry, as Mr. Santhanam implied and other hon. Members also suggested. In fact, this matter has been before the Government for the last several months and I might also say that before I brought forward this measure, I personally discussed this matter with the various groups which have developed this Hindi Sahitya Sammelan and we did our best to bring about some kind of an amicable settlement so that it may not be necessary to enact a legislation. But I am sorry all our efforts failed and Government had no alternative but to bring forward this measure. In our opinion, the Hindi Sahitya Sammelan has been a pioneering institution. Whatever our differences with Shri Purushottamdasji Tandon may be, he is the life blood of this .institution and everybody will agree that he has made a very great contribution to the development and propagation of Hindi. I think the House will also agree that he is one of those leaders who have led a life of dedication and service and his name will be remembered not only by lovers of Hindi but also by those who have worked for the development of Indian culture. I should like to pay my personal tribute to Shri Tandon who was a member of this House and also the other House. At present he is confined to bed and his health has been causing us great anxiety. I think it is appropriate that when we are enacting this legislation we pay our tribute to Shri Tandon and pray that he may recover soon and continue to render service to the country.

KAKASAHEB KALEKAR: We entirely associate ourselves with that view and sentiment.

DR. K. L. SHRIMALI; I now come to the remarks made by Shri Malkani. T do not know whether he referred to the Hindi Sahitya Sammelan or not, but he suggested that we were in the habit of coining funny words and in that way were coming in the way of the progress of Hindi. He also warned that the Hindi Sahitya Sammelan should not be in the hands of a small group of people but should be truly national in its character. This latter sentiment was expressed also by some other Members. Sir, as far as the composition of the Commission is concerned, It will be the endeavour of the Government to make it truly national and we would try to see that as far as possible the various linguistic groups In India are represents on the governing body.

Mr. Santhanam raised one or two objections. Tn the first place, he said

that we have brought forward this Bill in a hurry. That is not so. As I said, this matter 'has been before the Government for the last several months and we received representations from hundreds of people. It is after very careful consideration that this Bill has been brought forward. He said that we were giving very wide powers to the Sammelan. In fact, if he would look through the original provisions of the Hindi Sahitya Sammelan, he would find that they have enough powers; they ■already conduct examinations, offer degrees and diplomas which are recognised not only by the Government but by the various Universities and, therefore, his fears in this respect are entirely baseless. We are not giving any additional powers. In fact, all these functions arid powers are already with the Sammelan. He also expressed the fear that if we did not limit the scope of the Sammelan, it might encroach on the rights of other organisations in the South particularly. Por his information I might tell him that we have been trying to negotiate with the various Hindi organisations in the South, East, North and West to come together and form a federation so that they might agree to limit their scope of examination. In fact, a committee is already at it and we are at the final stages. I hope goodwill will prevail and we would be able to come to some kind of arrangement by which all these organisations might function effectively and also limit the scope of each. I might assure him that the Hindi Sahitya Sammelan will fully support and co-operate in this endeavour. He also said that the Bill was faulty; we have one governing body which will be replaced by another governing body and that we have not clearly defined the function and powers of such a body, the mode of elections, etc. Now, Sir, the first governing body as the Bill indicates, will be a nominated body naturally because we have to take over the institution and it can be taken over only by a nominated body. We do

not know how the elections have to take place, who the members are, what kind of membership should be there and so on. The institution has been defunct for the last several years since independence and, therefore, it is only a nominated governing body which can take over but it is our desire that as soon as the stables of the Sammelan have been cleaned, there should be a properly constituted governing body of elected members; the majority of them will be elected members. Several members, including our friend, Shri Banarasidas Chaturvedi and Shri Deokinandan Narayan suggested that Government should not, as far as possible, limit the freedom of the institution. Well, Sir, that exactly is the desire of the government. We would like that institution to function as an autonomous body. It is true that there will - be some nominated members but the majority of the members of the governing body will be elected. Now, there is nothing extraordinary in the provision which we have made. It was not possible to know otherwise the Bill would have clearly defined the types of membership which the governing body should have. That power has been left over to the governing body.

SHRI K. SANTHANAM: I have no objection to the first nomination because there is no other way but my real objection is—as he himself has said—that even this nominated body has not been given power to define the various types of membership. There is provision only for membership and election. Could they create membership for various types of organisations, universities, etc? No such power has been given in the Bill. That was my point.

DR. K. L. SHRIMALI: That ia really a matter of detail. It is true that that has not been defined. In fact, we do not know and we have nothing in our hands at the present moment. The reports will have to be examined and we will have to find out

[Dr. K. L. Shrimali.] what kind of membership the institution has, whether there are bogus members or real members, etc. All these factors will have to be examined by this nominated governing body, after the Government have taken over this institution. There was no other alternative before the Government and I do hope that when the first governing body comes into existence, it will frame necessary rules and regulations. It is quite common for the Government to bring in measures in which the power of making rules and regulations is left to the governing body.

He raised another objection in regard to the financial memorandum. As far as the financial aspect of this institution is concerned, the real difficulty of the Sammelan is that it is a rich institution. As Dinkarji has said, most of the troubles of this institution have arisen because it has a very good income; it does not need any grant from Government. The income of the Sammelan for the period 23rd September, 1959 to 22nd September, 1960 was about Rs. 4'25 lakhs—this was derived from examination fees and miscellaneous items— and the total expenditure during the same period was about Rs. 2˙25 lakhs. The institution is making profit and, therefore, the question of grant does not arise at the present moment. I might, however inform Members that for certain specific purposes grants were given in the past and they will continue to be given in the future also. Therefore, there was no need to make any mention.

THE VICE-CHAIRMAN (SHRI NAFISUL HASAN): The hon. Minister will continue after lunch.

The House stands adjourned till 2-30 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half-past two of the clock, THE VICE-CHAIRMAN (SHRI NAFISUL HASAN) in the Chair.

ANNOUNCEMENT *RE* GOVERNMENT BUSINESS

THE VICE-CHAIRMAN (SHRI NAFISUL HASAN): I have to inform Members that the Business Advisory Committee at its meeting held today has recommended allocation of time as follows for Government business during the remaining part of the current session:—

Legislative business	Time allotted
1. The Hindi Sahitya Sammelan Bill, 1962.	1 hour in addition to the time already taken.
2. General Discussion of Railway Budget for 1962-63.	3 hrs. 30 mts.
3. General Discussion of General Budget for 1962-63.	6 hrs.
4. The Drugs (Amendment) Bill, 1961.	1 hr.
5. The State Financial Corrations (Amendment) Bill, 1962, as passed by Lok Sabha.	1 hr. 30 mts.
6. The Dock Workers (Regulation of Employment) Amendment Bill, 1962, as passed by Lok Sabha.	1 hr.
7. The Constitution (Twelfth Amendment) Bill, 1962, as passed by Lok Sabha.	1 hr.
8. The Goa, Daman and Diu (Administration) Bill, 1962, as passed by Lok Sabha.	2 hrs.
9. Appropriation Bills relating to—	
(a) Supplementary Demands for Grants (General) for 1961-62.	30 mts.
(b) Supplementary Demands for Grants (Railways) for 1961-62.	30 mts.
(c) Demands on Account (General) for 1962-63. (d) Demands on Account (Railways) for 1962-63.	30 mts.
10. The Finance Bill, 1962 as passed by Lok Sabha.	1 hr. 30 mts.